

E. No.

New No.79191/16

22.09.2020

Tara Berry Vs. Kripal Singh

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, report of service of summons which were ordered to be affixed at the tenanted premises has not been received back.

As no one has appeared today, matter is adjourned to 04.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.961/14

New No.79192/16

22.09.2020

Tara Berry Vs. Kripal Singh

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, steps were not taken for issuance of summons.

As no one has appeared today, matter is adjourned to 04.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

DR. No.53/18

New No.343/18

22.09.2020

Jeewan Das Jai Bhagwan Vs. Mithan Lal Vijay Kumar

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

It has been recorded in the order dated 17.10.2019 that notice could not be served upon the respondent since he has died.

As no one has appeared today, matter is adjourned to 12.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.110/18

New No.182/18

22.09.2020

Mehreen Haider Vs. Jagjeet Singh

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, written statement has not been filed till date.

On 18.02.2020, this Court had directed the petitioner to supply copy of complete set of eviction petition and accompanying documents to the respondent within one month and against acknowledgment.

As no one has appeared today, matter is adjourned to 17.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

DR. No.295/19

New No.2396/19

22.09.2020

Sunil Kumar Vs. Ashok Kumar Mishra

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As per the report of the Ahlmad, report of service of notice of the DR petition has not been received back till date.

As no one has appeared today, matter is adjourned to 13.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

M. No.6/20

New No.112/20

22.09.2020

Satya Prakash and Sons Vs. Narain Kumar and Sons (HUF)

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Akshay Deep Singhal and My Anunaya Mehta, Ld. Counsels for the respondent.

Record is perused.

As per the report of the Ahlmad, notice of the application under Section 19(2) of the Delhi Rent Control Act has been served upon both the respondents.

Ld. Counsels for the respondent pray for an adjournment for filing reply to the application under Section 19(2) of the Delhi Rent Control Act.

No one is even present on behalf of the petitioner.

Matter is adjourned.

Let copy of the reply to the application be supplied to the applicant within two months from today. Let copy of the rejoinder, if any, be supplied to the respondent atleast seven days prior to the next date of hearing.

To come up for arguments on the application under Section 19(2) of the Delhi Rent Control Act to 01.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

DR. No.69/20

New No.650/19

22.09.2020

Rajesh Kumar Vs. Rajesh Sharma

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Varinder Kumar Sharma, Ld. Counsel for the petitioner.

As per the report of the Ahlmad, steps were not taken for issuance of notice of the DR petition.

Ld. Counsel for the petitioner prays for an adjournment.

Request is allowed.

Matter is adjourned to 21.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

DR. No.70/20

New No.651/20

22.09.2020

Rajesh Kumar Vs. Rajesh Sharma

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Varinder Kumar Sharma, Ld. Counsel for the petitioner.

As per the report of the Ahlmad, steps were not taken for issuance of notice of the DR petition.

Ld. Counsel for the petitioner prays for an adjournment.

Request is allowed.

Matter is adjourned to 21.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.259/13

New No.79379/16

22.09.2020

Manphool Singh Vs. North Delhi Municipal Corporation

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for petitioner's evidence to 23.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.43/14

New No.78518/16

22.09.2020

Vijay Gupta Anr. Vs. Ranjeet Singh Seble Anr.

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None

Record is perused.

As no one has appeared today, matter is adjourned for respondents' evidence to 27.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.148/12

New No.77565/16

22.09.2020

Puran Chand Ors. Vs. Mohan Lal Bhatia Sons

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As no one has appeared today, matter is adjourned for arguments under Section 15(7) of the DRC Act to 20.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.427/14

New No.77881/16

22.09.2020

Moni Sarkar Vs. Sunil Banerjee

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On the last date of hearing, it was submitted that eviction orders have already been passed against the respondent in another case.

An application under Section 151 Code of Civil Procedure for recalling of order dated 15.12.2018 filed by the respondent has been pending.

Reply to this application has not been filed till date.

Let reply be filed within 15 days from today after supplying advance copy to the applicant.

To come up for arguments on the aforementioned application on 09.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.619/14

New No.79312/16

22.09.2020

Saroj Kumari Vs. Dev Raj

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As no one has appeared today, matter is adjourned for arguments on the application under Order 22 Rule 4 of Code of Civil Procedure to 23.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.1070/14

New No.79913/16

22.09.2020

Hafiz Allauddin Vs. Sardar Ravinder Singh Gumber Anr.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. M.N. Jha, Ld. Counsel for the petitioner.

Mr. Robin Bansal, Ld. Proxy Counsel for respondents.

Ld. Counsel for the petitioner prays for an adjournment on the ground that he has recently been engaged and will soon file his vakalatnma.

Request is not opposed.

Request is allowed.

Matter is adjourned for arguments on the application under Section 151 Code of Civil Procedure dated 23.04.2019 filed by the LRs of the respondent no. 2 and on the application under Section 151 Code of Civil Procedure dated 16.01.2017 filed by the respondents, to 11.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.66/17

New No.775/17

22.09.2020

Indu Gupta Vs. Kamal Jain

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Shivinder Vishwas, Ld. Counsel for the respondent.

Record is perused.

As no one has appeared on behalf of the petitioner, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 12.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.135/19

New No.705/19

22.09.2020

Sushma Vs. Tota Ram @ Kalu

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Ajay Lal, Ld. Counsel for the respondent.

Ld. Counsel for the respondent submits that he has not yet received copy of the application for leave to defend.

Record is perused.

Let reply to the application for leave to defend be filed within one month from today after supplying advance copy to the respondent.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 26.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E. No.182/19

New No.822/19

22.09.2020

Kusum Lata Jain Vs. The Indian Motor Company

File was not taken up on 27.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 22.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Abhishek Gupta, Ld. Counsel for the petitioner.

Mr. Atul Kumar Sharma, Ld. Counsel for the respondent.

Record is perused.

Reply to the application for leave to defend and accompanying affidavit and documents have been e-mailed to the Court by the petitioner on 19.09.2020.

On asking by the Court, Ld. Counsel for the respondent discloses that his e-mail address is atul.1273@gmail.com.

The Reader is directed to forward the e-mail of the petitioner to the Ld. Counsel for the respondent so that the respondent has copy of the reply and accompanying affidavit and documents.

The petitioner is directed to file the original hardcopy of the reply and accompanying affidavit and documents within two weeks from today.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on the application for leave to defend on 23.10.2020.

At this stage, Ld. Counsel for the petitioner submits that on 28.01.2020, Ld. Counsel for the respondent had undertaken that two CDs will be provided to the petitioner. He submits that these CDs have still not been provided. He

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submits that he will e-mail his address to the Ld. Counsel for the respondent. He requests that the CDs be sent to him by post.

On asking by the Court, Ld. Counsel for the respondent undertakes to send the CDs to the Ld. Counsel for the petitioner by post.

Let the same be done within five days from receiving the postal address of the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

E.No.81/20

New No.297/20

22.09.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

To come up on 08.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020

DR.No.104/20

New No. 931/20

22.09.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 08.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.09.2020